BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Execution Application No. 38/2022

In

Original Application No. 165/2021

(I.A. No. 333/2024, I.A. No. 425/2023,
I.A. No. 112/2023 and I.A. No.41/2023)

Girja Shankar Rai & Ors. — Applicant(s)

Versus

State of Uttar Pradesh & Ors. — Respondent(s)

Bhanu Sahay……. — Applicant in IA 333/2024

INDEX

Sr. no	Particulars	Page no.
01	Additional Submission With Affidavit	1-15
02	to the Photograf dated 23.12.2025	16-30

दिनांक 31.12.2025

प्रार्थी/आवेदक

भानू सहाय

(भानू सहाय)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Execution Application No. 38/2022
In
Original Application No. 165/2021
(I.A. No. 333/2024, I.A. No. 425/2023,
I.A. No. 112/2023 and I.A. No.41/2023)

Girja Shankar Rai & Ors. — Applicant(s)

Versus

State of Uttar Pradesh & Ors. — Respondent(s)

Bhanu Sahay……. — Applicant in IA 333/2024

Additional Submission on behalf of the Applicant

श्रीमान् जी,

विनम्र निवेदन है कि *लक्ष्मा तालाब* की वर्तमान स्थिति से संबंधित **तथ्यात्मक एवं वास्तविक परिदृश्य** को माननीय न्यायाधिकरण के संज्ञान में लाने के उद्देश्य से, आवेदक की ओर से यह आवेदन अत्यंत आदरपूर्वक प्रस्तुत किया जा रहा है, जिसके माध्यम से इस प्रकरण से संबंधित **अति-महत्वपूर्ण अभिलेख, साक्ष्य एवं अन्य प्रासंगिक तथ्य** माननीय न्यायाधिकरण के अवलोकनार्थ संलग्न किए जा रहे हैः—

It is most respectfully submitted that, with a view to bringing to the kind notice of this Hon'ble Tribunal the **factual and actual present condition of Laxmi Talab**, the present application is being filed on behalf of the Applicant. Through this application, **highly important records, evidence, and other relevant facts** pertaining to the present matter are being annexed for the kind perusal of this Hon'ble Tribunal:— (English Translation By Google)

1. यह कि वर्तमान मूल आवेदन में उठाए गए पर्यावरणीय, वैधानिक एवं न्यायिक मुद्दों के अतिरिक्त, लक्ष्मी तालाब से संबंधित कुछ **अति-महत्वपूर्ण एवं गंभीर तथ्य** प्रकाश में आए हैं, जिनका उल्लेख किया जाना न्याय के हित में अत्यावश्यक है।

1. That, in addition to the environmental, statutory, and judicial issues raised in the main application, certain **highly significant and serious facts** relating to *Laxmi Talab* have come to light, the mention of which is imperative in the interest of justice.

2. यह कि माननीय न्यायाधिकरण के समक्ष लक्ष्मी तालाब प्रकरण के विचाराधीन रहते हुए, संबंधित उत्तरदायी अधिकारियों/विभागों द्वारा जानबूझकर माननीय सर्वोच्च न्यायालय तथा माननीय न्यायाधिकरण द्वारा पारित आदेशों एवं दिशा-निर्देशों, तथा उनके अनुपालन हेतु केन्द्र एवं राज्य सरकार द्वारा जारी शासनादेशों की **घोर अवहेलना** की गई है।

2. That, despite the matter relating to *Laxmi Talab* being sub judice before this Hon'ble Tribunal, the concerned responsible officers/departments have **deliberately and willfully violated** the orders and directions issued by the Hon'ble Supreme Court

of India and this Hon'ble Tribunal, as well as the Government Orders issued by the Central and State Governments for ensuring compliance thereof.

3. यह कि उक्त अवमाननापूर्ण कृत्यों के अंतर्गत लक्ष्मी तालाब के कुल जलागम (कैचमेंट) 33.068 हेक्टेयर क्षेत्रफल में से लगभग 12 हेक्टेयर जलागम क्षेत्र को मनमाने एवं अवैध रूप से तालाब की प्राकृतिक परिधि से बाहर कर एवं पाटकर कंक्रीटीकरण कर दिया गया है, जिससे जलाशय के प्राकृतिक स्वरूप, जलागम संरचना एवं पर्यावरणीय संतुलन को गंभीर एवं अपूरणीय क्षति पहुँची है।

3. That, under the aforesaid **contemptuous acts**, out of the total **catchment area of Laxmi Talab measuring 33.068 hectares**, approximately **12 hectares of the catchment area** have been **arbitrarily and illegally removed from the natural periphery of the pond and filled with concrete**, thereby causing **serious and irreparable damage to the natural character of the water body, its catchment structure, and the ecological balance**.

4. यह कि **जिलाधिकारी, झांसी** द्वारा प्रेषित **आख्या दिनांक 25.03.2023** में उल्लेख किया गया है कि (अभिलेख संख्या 212 के अंतिम अनुच्छेद में) *नगर निगम* द्वारा अपनी आख्या दिनांक **24.03.2023** में अवगत कराया गया कि- "नगर निगम के द्वारा *लक्ष्मी तालाब* के सौंदर्यीकरण के दृष्टिगत तालाब के चारों ओर **पाथवे**, पाथवे पर सुरक्षा हेतु **जाली**, चारों ओर **बाउंड्रीवाल**, **बड़े नाले का निर्माण**, दो **पार्क**, **सेंट्रल आईलैंड**, **प्रकाश व्यवस्था** आदि कार्य कराये जा रहे हैं।"

4. That, it is stated in the report submitted by the **District Magistrate, Jhansi** dated **25.03.2023** (as mentioned in the last paragraph of Record No. 212) that the **Municipal Corporation**, in its report dated **24.03.2023**, has informed that- "For the purpose of beautification of *Laxmi Talab*, the Municipal Corporation is carrying out works including **pathways around the pond**, **grills on the pathways for security**, **boundary walls around the pond**, **construction of a large drain**, **two parks**, **a central island**, **lighting arrangements**, and other related works."

5. यह कि लक्ष्मी तालाब के जलागम (कैचमेंट) क्षेत्र के अंदर के **कुंड/संरचना, पाथवे**, **जाली**, **बाउंड्रीवाल आदि कंक्रीटयुक्त निर्माणों को** दर्शाने वाले **फोटोग्राफ/दृश्य साक्ष्य** अभिलेख संख्या 213, 257, 258, 259, 260, 386, 414 से 458 तक पर स्पष्ट रूप से प्रदर्शित हैं।

5. That the **photographic and visual evidence** depicting the **tanks/structures, pathways, security grills, boundary walls, and other concrete constructions** existing within the **catchment area of Laxmi Talab** are clearly placed on record at **Record Nos. 213, 257, 258, 259, 260, 386, and 414 to 458**.

लक्ष्मीतालाब के चारों ओर बने बाउन्ड्रीवॉल के फोटोग्राफ्स

The **catchment area of Laxmi Talab** and the **concrete constructions therein**, as shown **within the red circle**, are depicted at **Record No. 213**.

6. यह कि नगर निगम द्वारा प्रवाहित शहर के कसाई मण्डी**आदि के नाले जिसमें पशु अवशेष**, तथा **अशोधित घरेलू, मल-मूत्र युक्त एवं अन्य प्रदूषित अपशिष्ट जल** निरंतर बहकर तालाब में जाता रहा है, जिसके परिणामस्वरूप तालाब का संपूर्ण **पारिस्थितिकी तंत्र** नष्ट हो चुका है, जिसे काले कलर में स्पष्ट देखा जा सकता है।

6. That the drains flowing from the city, including those from the slaughterhouse (Kasai Mandi) and other areas, carrying animal remains as well as untreated domestic waste, human excreta-laden sewage and other polluted effluents, have been continuously discharging into the pond, as a result of which the entire ecological system of the pond has been destroyed, which is clearly visible in the form of black-coloured water."

7. यह कि नगर निगम द्वारा शहर के कसाई मण्डी, कुबेरू, जोशियाना, बंगलाघाट, डिमरयाना, ओम शांति नगर, तालपुरा, सागर गेट, लक्ष्मा गेट, ओरछा गेट, बड़ागांव गेट तथा डडियापुरा आदि क्षेत्रों से निकलने वाले नालों को सीधे ***लक्ष्मी तालाब*** के भीतर प्रवाहित किया गया था, इन नालों के माध्यम से विगत कई वर्षों से विशेष रूप से **कसाई मण्डी से उत्पन्न पशु अवशेष**, तथा **अशोधित घरेलू, मल-मूत्र युक्त एवं अन्य प्रदूषित अपशिष्ट जल** निरंतर बहकर तालाब में प्रवाहित होता रहा है, जिसके परिणामस्वरूप *लक्ष्मी तालाब* के भीतर उक्त अपशिष्ट से बनी **गाद (स्लज) कई फीट तक जम चुकी है**, जिसे दर्शाने वाले **फोटोग्राफ/दृश्य साक्ष्य** अभिलेख संख्या 384 और 385 पर स्पष्ट रूप से प्रदर्शित हैं।

7. That the **Municipal Corporation** had directly discharged the drains originating from the areas of **Kasai Mandi, Kuberu, Joshiyana, Banglaghat, Dimrayana, Om Shanti Nagar, Talpura, Sagar Gate, Laxma Gate, Orchha Gate, Badagaon Gate, and Dadiyapura** into *Laxmi Talab*. Through these drains, for several years, **animal remains generated particularly from the slaughterhouse area (Kasai Mandi)**, along with **untreated domestic sewage, human excreta, and other polluted waste water**, continuously flowed into the pond, as a result of which **sludge formed from such waste has accumulated to a depth of several feet within Laxmi Talab**. The **photographic and visual evidence** depicting the same is clearly placed on record at **Record Nos. 384 and 385**.

Record Nos. 384

8. यह कि **नगर निगम** द्वारा *लक्ष्मी तालाब* के भीतर पूर्व से संचित अपशिष्ट से बनी **गाद (स्लज)** में **बिल्डिंग कंस्ट्रक्शन से उत्पन्न अपशिष्ट** को डालकर उसे मिश्रित किया गया तथा उक्त सामग्री के माध्यम से तालाब की **जलागम (कैचमेंट) भूमि को पाट दिया गया**, जिसके उपरांत वहाँ उपरोक्त **कंक्रीटयुक्त स्थायी निर्माण कार्य** करा दिया गया। उक्त कृत्य स्पष्ट रूप से पर्यावरणीय कानूनों, जल संरक्षण के सिद्धांतों तथा माननीय न्यायालयों/न्यायाधिकरणों द्वारा स्थापित विधिक मानकों का गंभीर उल्लंघन है।

8. That the **Municipal Corporation**, by dumping **waste generated from building and construction activities** into the **sludge formed from previously accumulated waste within *Laxmi Talab*** and mixing the same therein, **illegally filled up the catchment area of the pond**, and thereafter carried out the aforesaid **permanent concrete constructions** thereon. The said acts constitute a **serious violation of**

environmental laws, principles of water conservation, and the legal standards laid down by the Hon'ble Courts and Tribunals.

9. यह कि उक्त कृत्यों के कारण न केवल लक्ष्मी तालाब की जलधारण क्षमता समाप्त हो गयी है, बल्कि वर्षा-जल संचयन, भू-जल पुनर्भरण, जैव-विविधता एवं स्थानीय पर्यावरणीय संतुलन पर भी **अपूरणीय क्षति** पहुँच रही है।

9. That, as a consequence of the aforesaid acts, not only has the **water-holding capacity** of *Laxmi Talab* been severely diminished, but **rainwater harvesting, groundwater recharge, biodiversity, and the local ecological balance** are also suffering irreparable damage.

10. यह कि उपरोक्त कार्यवाही **पूर्वानुमति/पर्यावरणीय स्वीकृति** के अभाव में की गई है, जो पर्यावरण संरक्षण अधिनियम, 1986, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 तथा माननीय सर्वोच्च न्यायालय व माननीय न्यायाधिकरण द्वारा स्थापित विधिक सिद्धांतों का स्पष्ट उल्लंघन है।

10. That the aforesaid activities have been undertaken **without any prior permission or environmental clearance**, thereby constituting a clear violation of the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, and the settled legal principles laid down by the Hon'ble Supreme Court and this Hon'ble Tribunal.

11. यह कि उक्त निर्माण एवं अतिक्रमण कार्यवाही यह दर्शाती है कि संबंधित उत्तरदायी अधिकारी न केवल न्यायिक आदेशों की अवहेलना कर रहे हैं, बल्कि जानबूझकर न्यायिक प्रक्रिया को निष्फल करने का प्रयास भी कर रहे हैं, जो कि अत्यंत गंभीर विषय है।

11. That the said construction and encroachment activities demonstrate that the concerned responsible officers are not only disobeying judicial orders but are also **deliberately attempting to frustrate the judicial process**, which is a matter of grave concern.

12. यह कि लक्ष्मी तालाब की वर्तमान स्थिति को दर्शाने वाले **फोटोग्राफ, स्थल-निरीक्षण विवरण, मानचित्र, राजस्व अभिलेख एवं अन्य प्रासंगिक दस्तावेज** इस अतिरिक्त प्रस्तुतीकरण के साथ संलग्न किए जा रहे हैं, ताकि माननीय न्यायाधिकरण वास्तविक तथ्यात्मक स्थिति से अवगत हो सके।

12. That **photographs, site inspection reports, maps, revenue records, and other relevant documents** depicting the present condition of *Laxmi Talab* are being annexed along with this Additional Submission, to enable this Hon'ble Tribunal to appreciate the true factual position.

13. यह कि उपरोक्त तथ्यों एवं अभिलेखों पर विचार किया जाना न केवल आवश्यक है, बल्कि पर्यावरण संरक्षण, विधि के शासन (Rule of Law) एवं न्यायिक आदेशों की गरिमा बनाए रखने हेतु अनिवार्य है।

13. That consideration of the aforesaid facts and records is not only necessary but is also essential for the protection of the environment, upholding the **Rule of Law**, and maintaining the dignity and sanctity of judicial orders.

14. यह कि *लक्ष्मी तालाब* के जलमग्न क्षेत्र में कंक्रीटीकरण/निर्माण कार्य प्रारंभ किए जाने के दौरान, उक्त अवैध गतिविधियों को रोकने हेतु आवेदक **नरेन्द्र कुशवाहा (EA No. 38/2022)** द्वारा माननीय न्यायाधिकरण के समक्ष **दिनांक 25.03.2023** को एक **स्थगन प्रार्थना-पत्र** प्रस्तुत किया गया था, जो कि अभिलेख पर **रिकॉर्ड संख्या 255 से 262** के अंतर्गत संलग्न है।

14. That, during the commencement of the concrete construction activities in the water-spread area of *Laxmi Talab*, in order to restrain the said illegal activities, the Applicant **Narendra Kushwaha (EA No. 38/2022)** had filed a **stay application** before this Hon'ble Tribunal on **25.03.2023**, which is annexed on record at **Record Nos. 255 to 262**.

15. यह कि लक्ष्मी तालाब के जलमग्न क्षेत्र में किए जा रहे उक्त **कंक्रीटीकरण/निर्माण कार्यों की वास्तविक स्थिति** को दर्शाने वाले **फोटोग्राफ/दृश्य साक्ष्य** अभिलेख संख्या **257 से 260** पर स्पष्ट रूप से प्रदर्शित हैं।

15. That the **photographic and visual evidence** clearly depicting the ongoing concrete construction activities in the water-spread area of *Laxmi Talab* is annexed at **Record Nos. 257 to 260**.

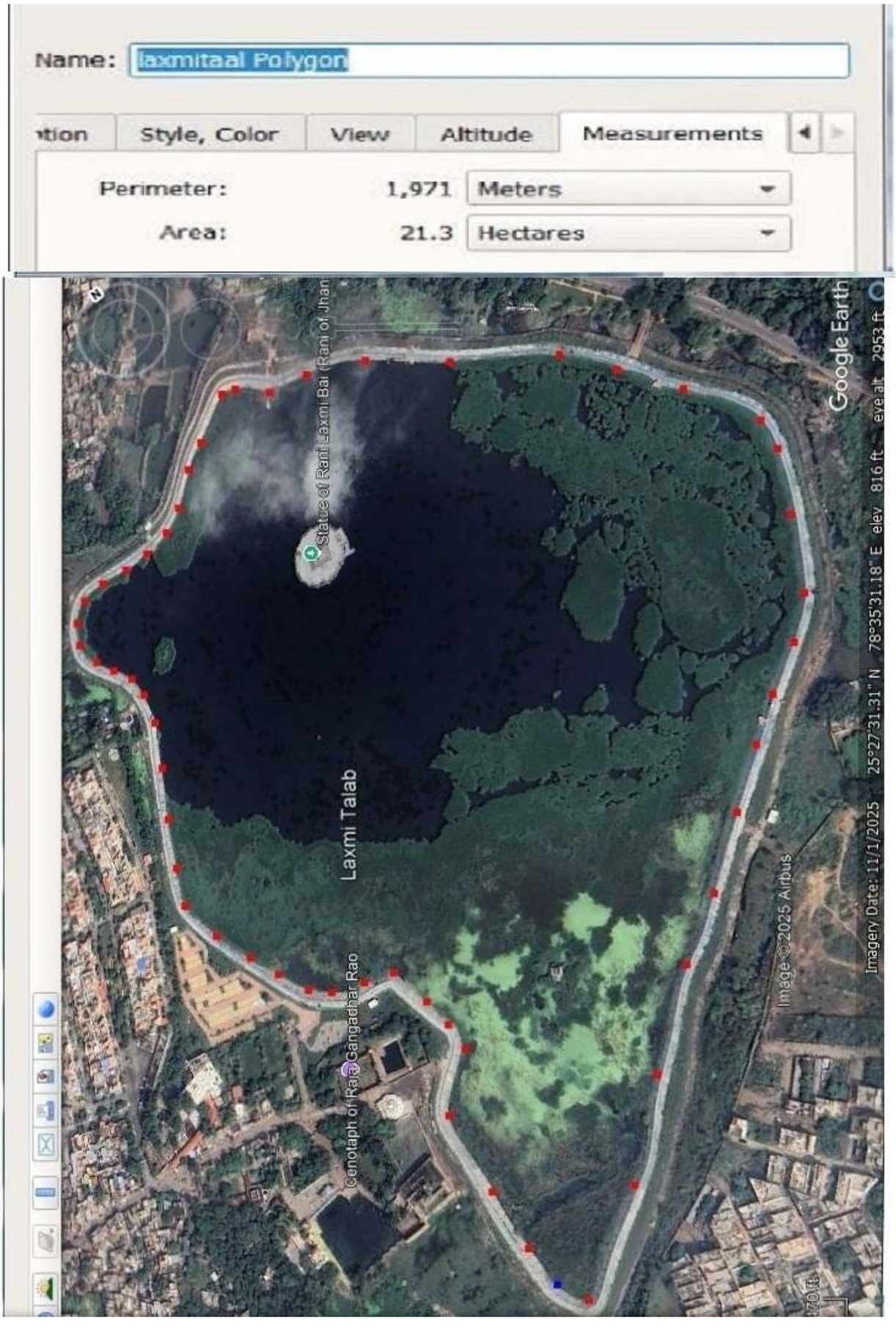
Record Nos. 257

16. यह कि खसरा/खतौनी अभिलेखों के अनुसार लक्ष्मी तालाब का कुल जलागम (कैचमेंट) क्षेत्रफल 33.068 हेक्टेयर है, किन्तु उक्त स्थलीय स्थिति के विपरीत, क्योकि प्रकरण के विचाराधीन रहते हुए, संबंधित उत्तरदायी अधिकारियों/विभागों द्वारा जानबूझकर उक्त क्षेत्र में से लगभग 21 हेक्टेयर क्षेत्रफल में कंक्रीटयुक्त कुंड/संरचना का निर्माण कर दिया गया है तथा शेष 12 हेक्टेयर जलागम क्षेत्र के कुछ भाग को मनमाने ढंग से तालाब की परिधि से बाहर कर शेष भाग को पाटकर कंक्रीटीकरण कर दिया गया है। उक्त अवैध कृत्यों के फलस्वरूप लक्ष्मी तालाब का प्राकृतिक जलागम क्षेत्र गंभीर रूप से प्रभावित हुआ है, जिसकी वास्तविक एवं वर्तमान स्थिति नीचे प्रदर्शित संलग्न गूगल इमेजरी से स्पष्ट रूप से परिलक्षित होती है।

16. That, as per the Khasra/Khatauni revenue records, the total catchment area of Laxmi Talab is **33.068 hectares**. However, contrary to the said recorded and actual position, and while the matter is still under consideration, the concerned responsible officers/departments have **deliberately constructed concrete ponds/structures over**

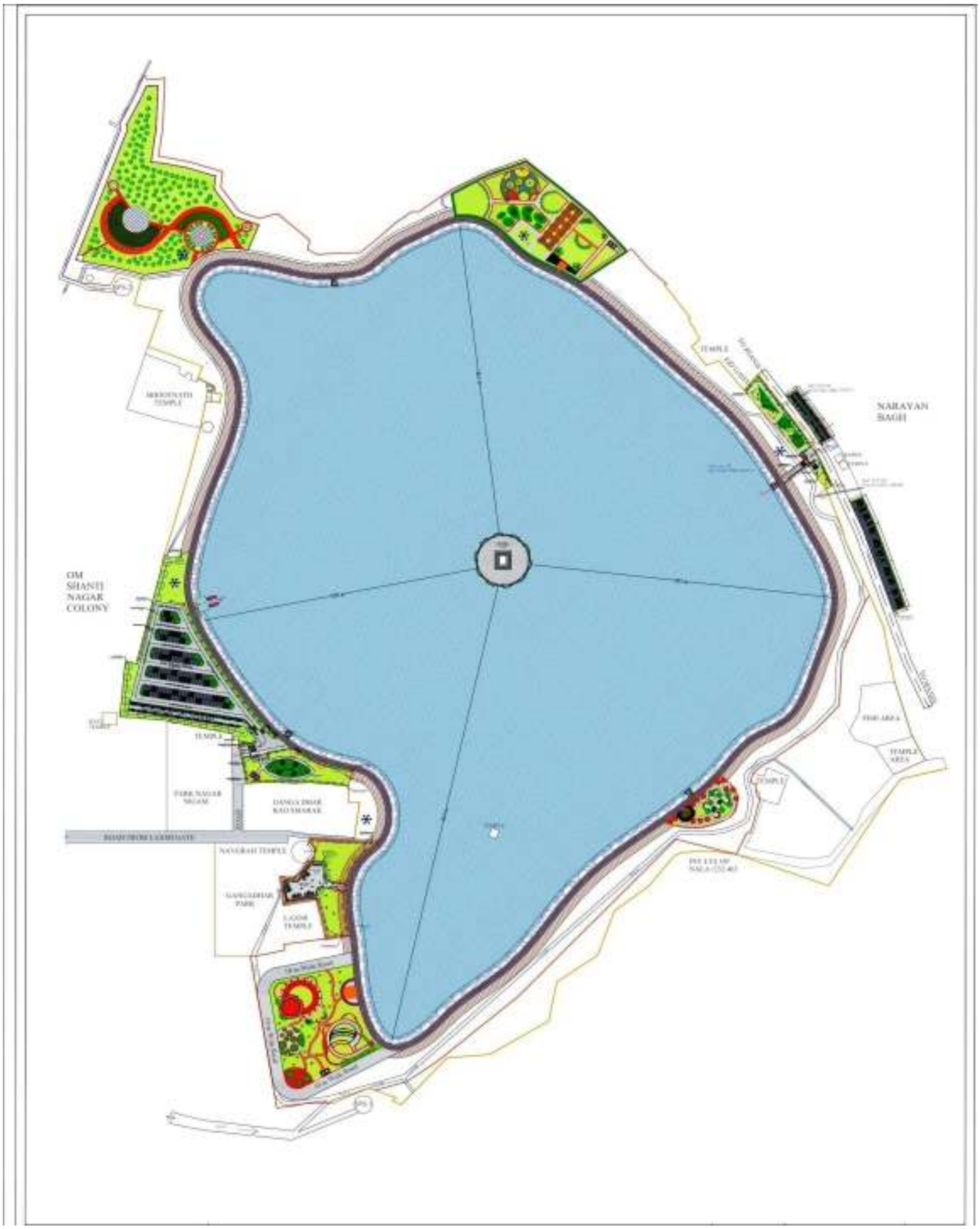
approximately 21 hectares of the said area. Further, **certain portions of the remaining 12 hectares of the catchment area have been arbitrarily excluded from the periphery of the pond**, and the rest has been **illegally filled up and concretized**.

As a result of these illegal acts, the **natural catchment area of Laxmi Talab has been seriously and adversely affected**, the true and present condition of which is **clearly reflected from the enclosed Google imagery displayed below**.



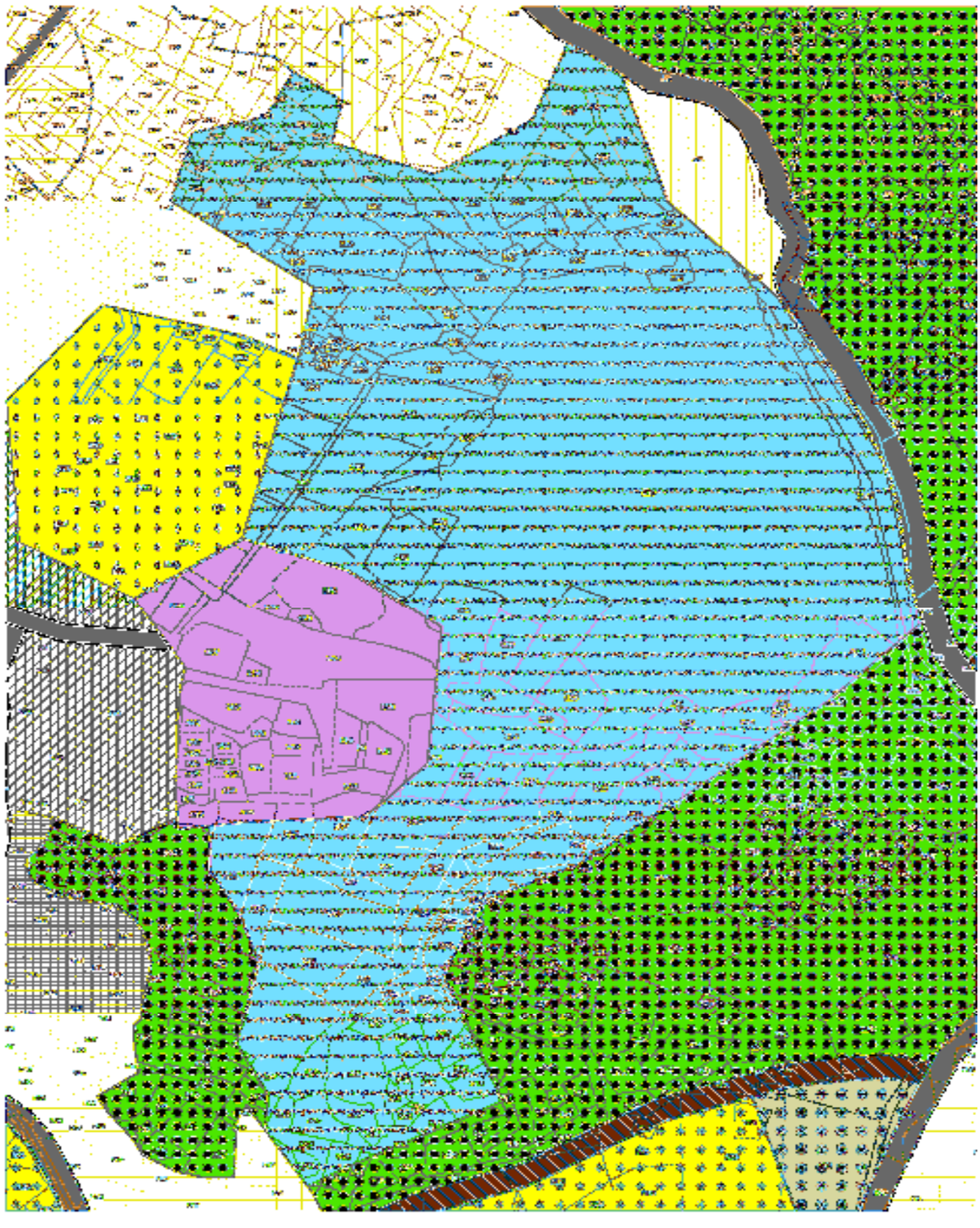
17. यह कि झांसी नगर निगम द्वारा लक्ष्मी तालाब के सौंदर्यीकरण के नाम पर निर्मित कंक्रीटयुक्त कुंड/संरचना एवं अन्य निर्माणों का मानचित्र जो उक्त निर्माणों की स्थिति, परिमाण एवं स्थान को दर्शाता है और न्यायाधिकरण के साक्ष्य एवं अवलोकनार्थ हेतु प्रेषित है।

17. That the **map of the concrete tanks/structures and other constructions** undertaken by the **Jhansi Municipal Corporation in the name of beautification of *Laxmi Talab***, which depicts the **location, extent, and dimensions of the said constructions**, has been **submitted for the evidence and perusal of the Hon'ble Tribunal**.



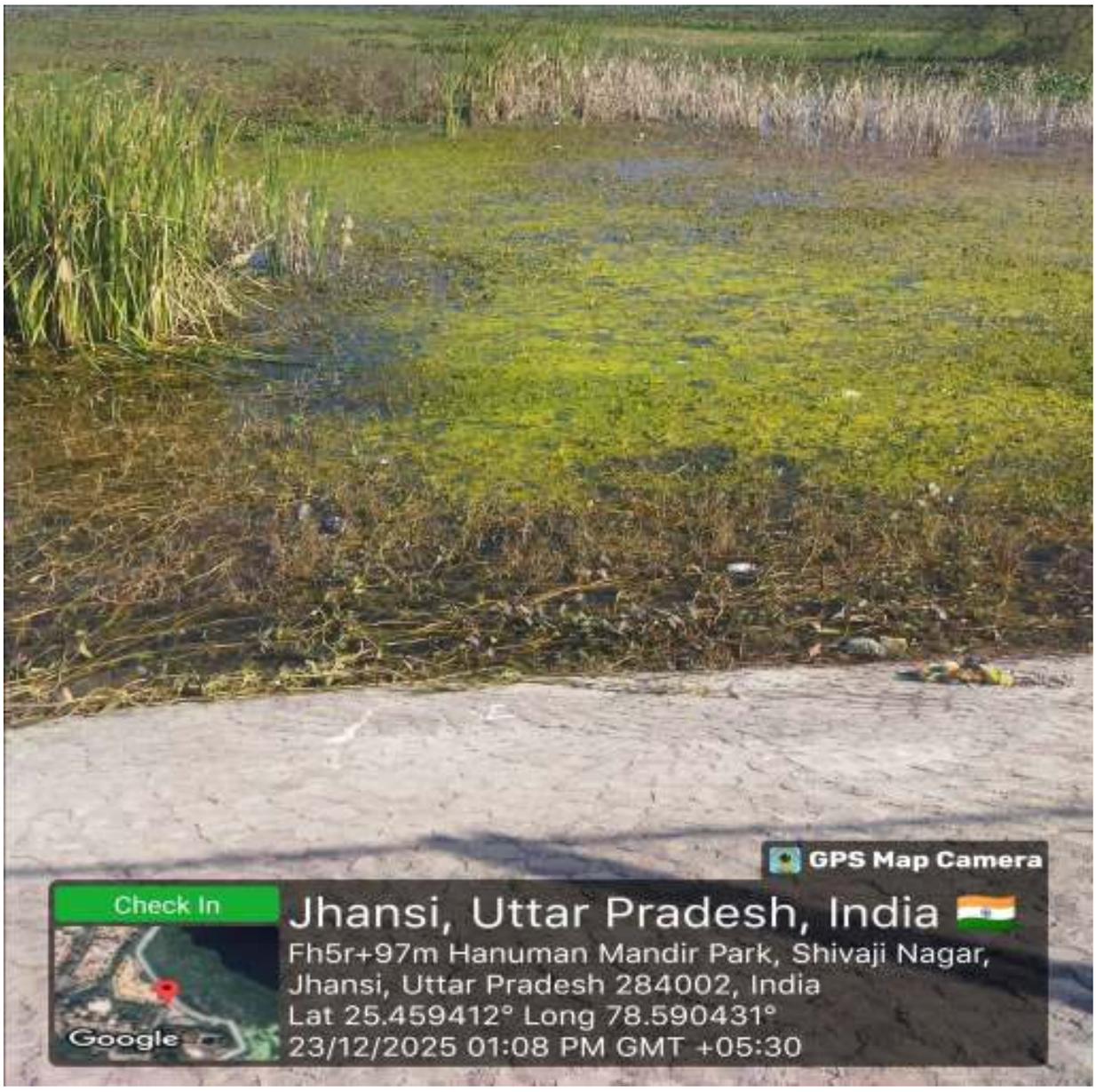
18. यह कि झांसी विकास प्राधिकरण की वेबसाइट पर मौजा डडियापुरा का सजरा मानचित्र अपलोड किया गया है, जिसमें खसरा/खतौनी अभिलेखों के अनुसार लक्ष्मी तालाब की जलागम भूमि गाटा संख्या सहित सम्पूर्ण क्षेत्रफल 33.068 हेक्टेयर को आसमानी रंग में प्रदर्शित किया गया है। उक्त सजरा मानचित्र का वर्तमान में निर्मित कंक्रीटयुक्त कुंड/संरचनाओं से तुलनात्मक मिलान करने पर यह स्पष्ट रूप से सिद्ध होता है कि वर्तमान में लक्ष्मी तालाब के जलागम क्षेत्र का वास्तविक रकबा घटकर मात्र 21.3 हेक्टेयर रह गया है।

18. That the **Jhansi Development Authority** has uploaded the **Sajra Map of Mauja Dadiyapura** on its official website, wherein, as per the **Khasra/Khatauni records**, the **entire catchment land of *Laxmi Talab*** along with the relevant **Gata numbers**, measuring a total area of **33.068 hectares**, is depicted in **sky blue color**. Upon a **comparative correlation of the said Sajra Map with the concrete tanks/structures presently constructed**, it is clearly established that the **actual catchment area of *Laxmi Talab* has presently been reduced to only 21.3 hectares**.



19. यह कि झांसी नगर निगम द्वारा लक्ष्मी तालाब के मध्य निर्मित 21.3 हेक्टेयर क्षेत्र का कंक्रीटयुक्त कुंड/संरचना वर्तमान में जल कुम्भी, खरपतवार, काई एवं अन्य गंदगी से पूर्णतः भर/आच्छादित हो चुका है, जिसके परिणामस्वरूप वहाँ तीव्र दुर्गंध उत्पन्न हो रही है, जिससे पर्यावरण, सार्वजनिक स्वास्थ्य तथा आसपास के क्षेत्र की स्वच्छता पर गंभीर प्रतिकूल प्रभाव पड़ रहा है, जिसे संलग्न फोटोग्राफ्स में स्पष्ट रूप से देखा जा सकता है।

19. That the **concrete-lined pond/structure constructed by the Jhansi Municipal Corporation over an area of 21.3 hectares in the middle of Laxmi Talab** has presently become **completely filled/covered with water hyacinth, weeds, algae, and other filth**, as a result of which **severe foul odor is being generated**, causing **serious adverse impacts on the environment, public health, and the cleanliness of the surrounding area**, which can be **clearly seen from the photographs annexed herewith**.



20. यह कि **माननीय न्यायाधिकरण** के समक्ष *लक्ष्मी तालाब* प्रकरण के विचाराधीन रहते हुए, **झांसी नगर निगम के उत्तरदायी अधिकारियों** द्वारा *लक्ष्मी तालाब* के **जलमग्न क्षेत्र में किए गए उपरोक्त कंक्रीटयुक्त निर्माण** अब **देशभर में माननीय सर्वोच्च न्यायालय एवं माननीय न्यायाधिकरण द्वारा पारित आदेशों तथा दिशा-निर्देशों की घोर अवहेलना एवं जल निकायों के विध्वंस का एक "रोल मॉडल"** बन चुके हैं। उक्त कृत्य से यह **खतरनाक संदेश** प्रसारित हो रहा है कि **न्यायाधिकरण के संज्ञान में होने के**

बावजूद, तथाकथित *विकास कार्यों* की आड़ में **जल निकायों का विनाश कर सरकारी धन का बंदरबांट किया जा सकता है**, तथा **सरकारी विभागों के संबंधित अधिकारियों** में यह **दुर्भावनापूर्ण एवं निराधार धारणा** विकसित हो गई है कि वे **विधि के शासन (Rule of Law) से ऊपर** हैं तथा उनके द्वारा किए गए **मनमाने, अवैध एवं न्यायिक आदेशों के विपरीत कृत्यों** के बावजूद उनके विरुद्ध **माननीय न्यायाधिकरण द्वारा कोई प्रभावी दंडात्मक अथवा विधिक कार्यवाही नहीं की जाएगी**। उक्त मानसिकता न केवल न्यायिक आदेशों की अवमानना को प्रोत्साहित करती है, बल्कि विधि के शासन एवं संवैधानिक व्यवस्था की नींव को भी गंभीर रूप से क्षति पहुँचाती है।

20. That while the matter relating to Laxmi Talab is pending consideration before the Hon'ble Tribunal, the aforesaid concrete constructions carried out by the responsible officials of the Jhansi Municipal Corporation within the submerged area of Laxmi Talab have now become, across the country, a "role model" of gross violation of the orders and directions passed by the Hon'ble Supreme Court and the Hon'ble Tribunal, and of the systematic destruction of water bodies.

That by virtue of such acts, a dangerous message is being propagated that, despite the matter being within the cognizance of the Hon'ble Tribunal, water bodies can be destroyed under the garb of so-called development works and public funds can be misappropriated, and that the concerned officials of government departments have developed a mala fide and unfounded belief that they are above the Rule of Law and that no effective penal or legal action shall be taken against them by the Hon'ble Tribunal, even for arbitrary, illegal acts carried out in contravention of judicial orders.

That such a mindset not only encourages contempt of judicial orders but also seriously undermines the very foundation of the Rule of Law and the constitutional framework.

21. यह कि लक्ष्मी तालाब के जलागम (कैचमेंट) क्षेत्र के भीतर बने **कुंड/संरचना, पाथवे, सुरक्षा हेतु जाली, बाउंड्रीवाल** सहित अन्य सभी कंक्रीटयुक्त निर्माणों और अपशिष्ट से बनी **गाद (स्लज)** का बने रहना **विधि-शासन (Rule of Law) एवं पर्यावरणीय कानूनों का घोर उल्लंघन** है, जो स्पष्ट रूप से **प्रशासनिक लापरवाही, अनियमितताएँ और भ्रष्टाचार** का प्रमाण प्रस्तुत करता है। इन परिस्थितियों के दृष्टिगत, उपरोक्त कंक्रीटयुक्त निर्माणों एवं अपशिष्ट और **गाद** को **हटाना न केवल विधि-शासन की पुनर्स्थापना के लिए अनिवार्य** है, बल्कि यह **भ्रष्टाचार के उन्मूलन तथा संवैधानिक मूल्यों** एवं जल निकायों की **रक्षा** के दृष्टिकोण से भी अत्यंत आवश्यक है।

21. That the continued existence of **tanks/structures, pathways, security grills, boundary walls, and all other concrete constructions**, as well as the **waste and sludge formed therefrom**, within the **catchment area of *Laxmi Talab*** constitutes a **gross violation of the Rule of Law and environmental laws**, and clearly demonstrates **administrative negligence, irregularities, and corruption**. In view of these circumstances, the removal of the aforesaid **concrete constructions, waste, and sludge** is not only **imperative for the restoration of the Rule of Law**, but is also **essential for the eradication of corruption and for the protection of constitutional values and water bodies**.

प्रार्थना

अतः उपर्युक्त तथ्यों, परिस्थितियों एवं प्रस्तुत अभिलेखों के आलोक में, माननीय न्यायाधिकरण से सविनय प्रार्थना है किः-

क. आवेदक द्वारा प्रस्तुत इस *अतिरिक्त सबमिशन (Additional Submission)* तथा इसमें वर्णित तथ्यों एवं संलग्न समस्त अभिलेखों/दृश्य साक्ष्यों को माननीय न्यायाधिकरण के अभिलेख पर ग्रहण करने की कृपा करें।

ख. विगत वर्षों में लक्ष्मी तालाब एवं उसके जलमग्न/जलागम क्षेत्र में किए गए समस्त कंक्रीटयुक्त निर्माणों तथा अपशिष्ट से उत्पन्न गाद (स्लज) को हटाकर तालाब को उसकी मूल, प्राकृतिक एवं पारिस्थितिक अवस्था में पुनर्स्थापित कराने हेतु संबंधित उत्तरदायी विभागों एवं अधिकारियों को स्पष्ट, प्रभावी एवं समयबद्ध निर्देश प्रदान करने की कृपा करें।

ग. माननीय सर्वोच्च न्यायालय एवं माननीय न्यायाधिकरण द्वारा जल निकायों के संरक्षण के संबंध में पारित आदेशों/दिशा-निर्देशों की अवहेलना करने वाले दोषी अधिकारियों/व्यक्तियों के विरुद्ध विधि के अनुसार उपयुक्त दंडात्मक, प्रतिकरात्मक तथा अवमानना संबंधी कार्यवाही किए जाने के निर्देश प्रदान करने की कृपा करें।

घ. यह घोषित करने की कृपा करें कि न्यायिक आदेशों के लंबित रहते हुए तथाकथित *सौंदर्यीकरण/विकास* के नाम पर जल निकायों एवं उनके जलागम क्षेत्रों में किया गया कोई भी कंक्रीटीकरण अथवा स्थायी निर्माण पूर्णतः विधि-विरुद्ध, शून्य एवं अमान्य है।

ङ. तथा न्यायहित, पर्यावरण संरक्षण एवं जल निकायों की रक्षा के उद्देश्य से माननीय न्यायाधिकरण जो अन्य आदेश/निर्देश उचित, न्यायसंगत एवं आवश्यक समझे, पारित करने की कृपा करें।

इसके लिए आवेदक सदैव आपका आभारी रहेगा।

Prayer

In view of the aforesaid facts, circumstances, and the records placed on record, it is most respectfully prayed that this Hon’ble Tribunal may be pleased to:

A. Take on record the present *Additional Submission* filed by the Applicant, along with the facts stated therein and all annexed documents/visual evidence;

B. Issue clear, effective, and time-bound directions to the concerned responsible departments and officers to remove all concrete constructions and waste-generated sludge from Laxmi Talab and its submerged/catchment area carried out in past years, and to restore the pond to its original, natural, and ecological condition;

C. Direct initiation of appropriate penal, compensatory, and contempt proceedings, in accordance with law, against the officers/persons found guilty of violating the orders and directions issued by the Hon’ble Supreme Court and this Hon’ble Tribunal regarding the protection of water bodies;

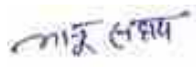
D. Declare that any concretization or permanent construction carried out in water bodies and their catchment areas, in the name of so-called beautification/development, during the pendency of judicial orders, is wholly illegal, null, and void;

E. Pass any other order(s) or direction(s) which this Hon'ble Tribunal may deem fit, just, and necessary in the interest of justice, environmental protection, and safeguarding of water bodies.

And for this act of kindness, the Applicant, as in duty bound, shall ever remain grateful.

दिनांक 31.12.2025

आवेदक



(भानू सहाय)
निवासी- 32, लक्षमनगंज, थाना कोतवाली,
जिला झांसी, उत्तर प्रदेश 284002
ई-मेल- bhanusahayjhs@gmail.com
मो. 9415588500

BEFORE THE NATIONAL GREEN TRI
PRINCIPAL BENCH, NEW DELH

Execution Application No. 38/2022
In
Original Application No. 165/2021
(I.A. No. 333/2024, I.A. No. 425/2023,
I.A. No. 112/2023 and I.A. No.41/2023)

Girja Shankar Rai & Ors. — Appl

Versus

State of Uttar Pradesh & Ors. — Respor
Bhanu Sahay..... — Applicant in IA 33

शपथ-पत्र

शपथकर्ता मिनजानिव- भानू सहाय पुत्र स्व. श्री विरेन्द्र सहाय निवासी- 32, लक्ष्मनगंज झांसी, उत्तर प्रदेश 284002

मैं शपथकर्ता उपरोक्त शपथपूर्वक निम्नलिखित बयान करता हूं:-

1. यह कि शपथकर्ता उपरोक्त प्रकरण में पक्षकार है एवं हालात प्रकरण से पूरी तरह से वाकिफ सबमिशन देने में सक्षम है।
2. यह कि शपथकर्ता द्वारा उपरोक्त प्रकरण में अतिरिक्त सबमिशन प्रस्तुत किया जा रहा है।
3. यह कि शपथकर्ता द्वारा प्रस्तुत अतिरिक्त सबमिशन में सही-सही तथ्यों में तहरीर किया ग संक्षिप्ता के कारण शपथपत्र में दोहराया नहीं जा रहा है इसलिए उन्हें इस शपथपत्र में अडॉप जो इस शपथपत्र का भाग माना जावें।

मैं शपथकर्ता तस्दीक करता हूं कि वर्तमान शपथ पत्र की विषय-वस्तु मेरे निजी ज्ञ अनुसार सब सत्य और सही है तथा इसमें कोई भी महत्वपूर्ण तथ्य छिपाया नहीं गया है।
दिनांक को वमुकाम अहाता कचहरी झांसी में की गयी।

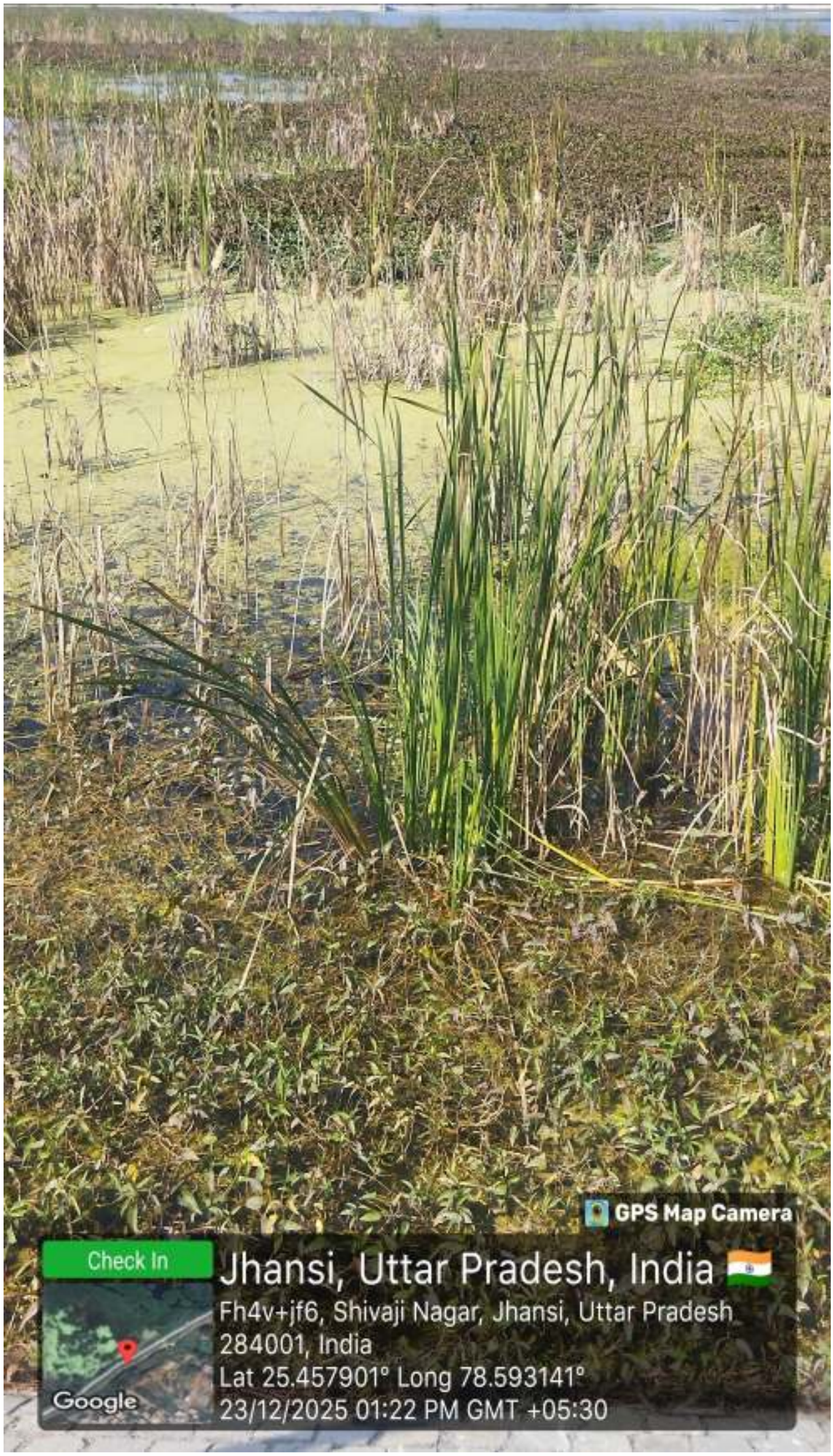
GPS Map Camera
Check In
Jhansi, Uttar Pradesh, India
Fh6q+cv8, Dadiyapura, Purana Sahar, Jhansi,
Uttar Pradesh 284002, India
Lat 25.461079° Long 78.590286°
23/12/2025 01:02 PM GMT +05:30
Google

GPS Map Camera
Check In
Jhansi, Uttar Pradesh, India
244/a, Dadiyapura, Ward 19, Purana Sahar, Jhansi,
Uttar Pradesh 284002, India
Lat 25.462604° Long 78.590325°
23/12/2025 12:59 PM GMT +05:30
Google

GPS Map Camera
Check In
Jhansi, Uttar Pradesh, India
Fh4r+cgr, New Galla Mandi Rd, Shivaji Nagar,
Jhansi, Uttar Pradesh 284001, India
Lat 25.45621° Long 78.590632°
23/12/2025 01:15 PM GMT +05:30
Google

GPS Map Camera
Check In
Jhansi, Uttar Pradesh, India
Fh6v+hvh Dargah Khaki Shah Baba...दरगाह खाकी शाह बाबा,
Shivaji Nagar, Jhansi, Uttar Pradesh 284002, India
Lat 25.46132° Long 78.59532°
23/12/2025 01:38 PM GMT +05:30
Google

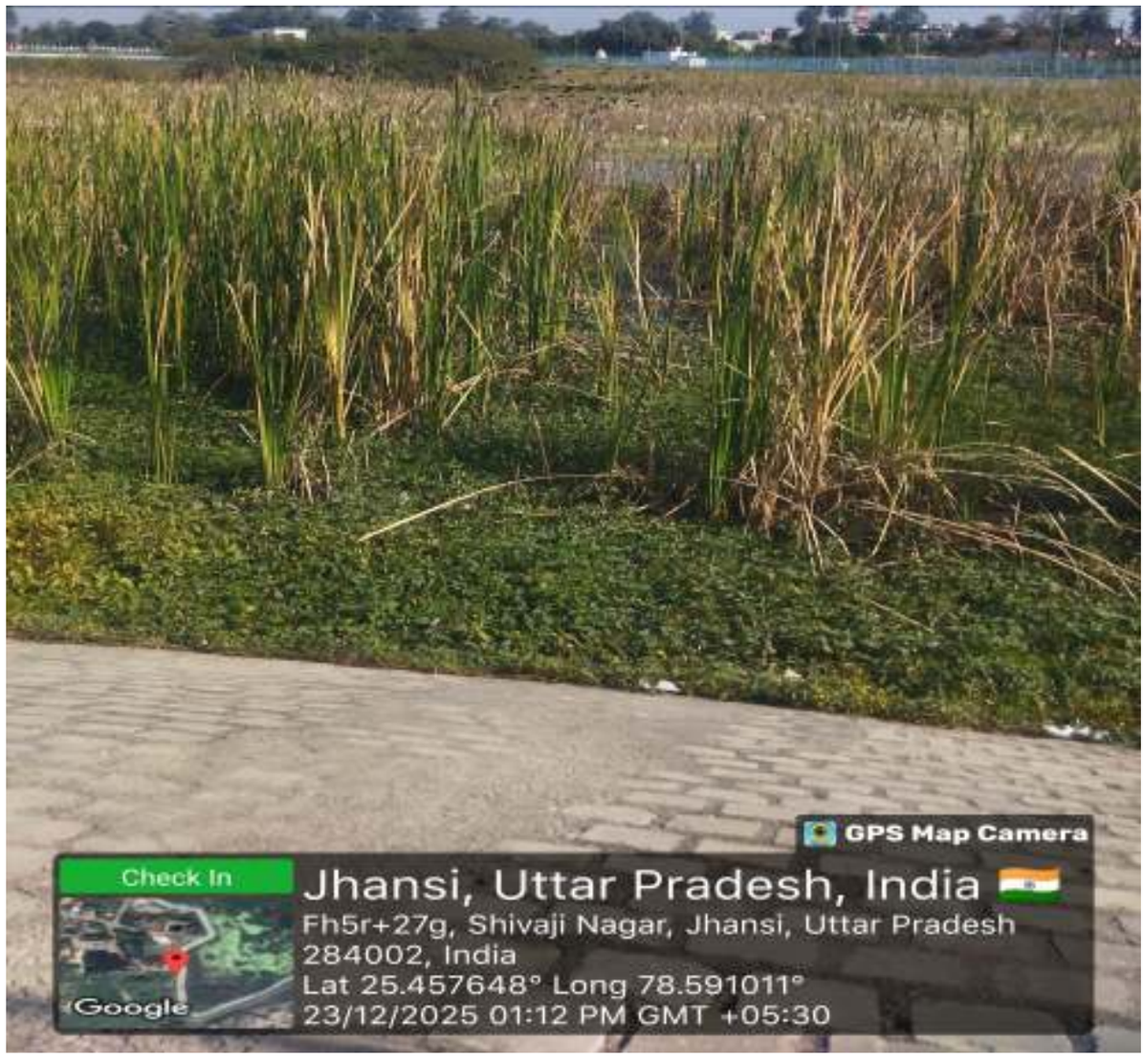
GPS Map Camera
Check In
Jhansi, Uttar Pradesh, India
Fh6q+cv8, Dadiyapura, Purana Sahar, Jhansi,
Uttar Pradesh 284002, India
Lat 25.460999° Long 78.590219°
23/12/2025 01:04 PM GMT +05:30
Google


GPS Map Camera
Check In
Jhansi, Uttar Pradesh, India
Fh4v+jf6, Shivaji Nagar, Jhansi, Uttar Pradesh 284001, India
Lat 25.457901° Long 78.593141°
23/12/2025 01:22 PM GMT +05:30
Google

GPS Map Camera
Check In
Jhansi, Uttar Pradesh, India
Fh5w+xp6, Narayan Bagh Rd, Behind Kamla Garden, Dadiyapura, Shivaji Nagar, Jhansi, Uttar Pradesh 284128, India
Lat 25.460381° Long 78.596297°
23/12/2025 01:42 PM GMT +05:30
Google

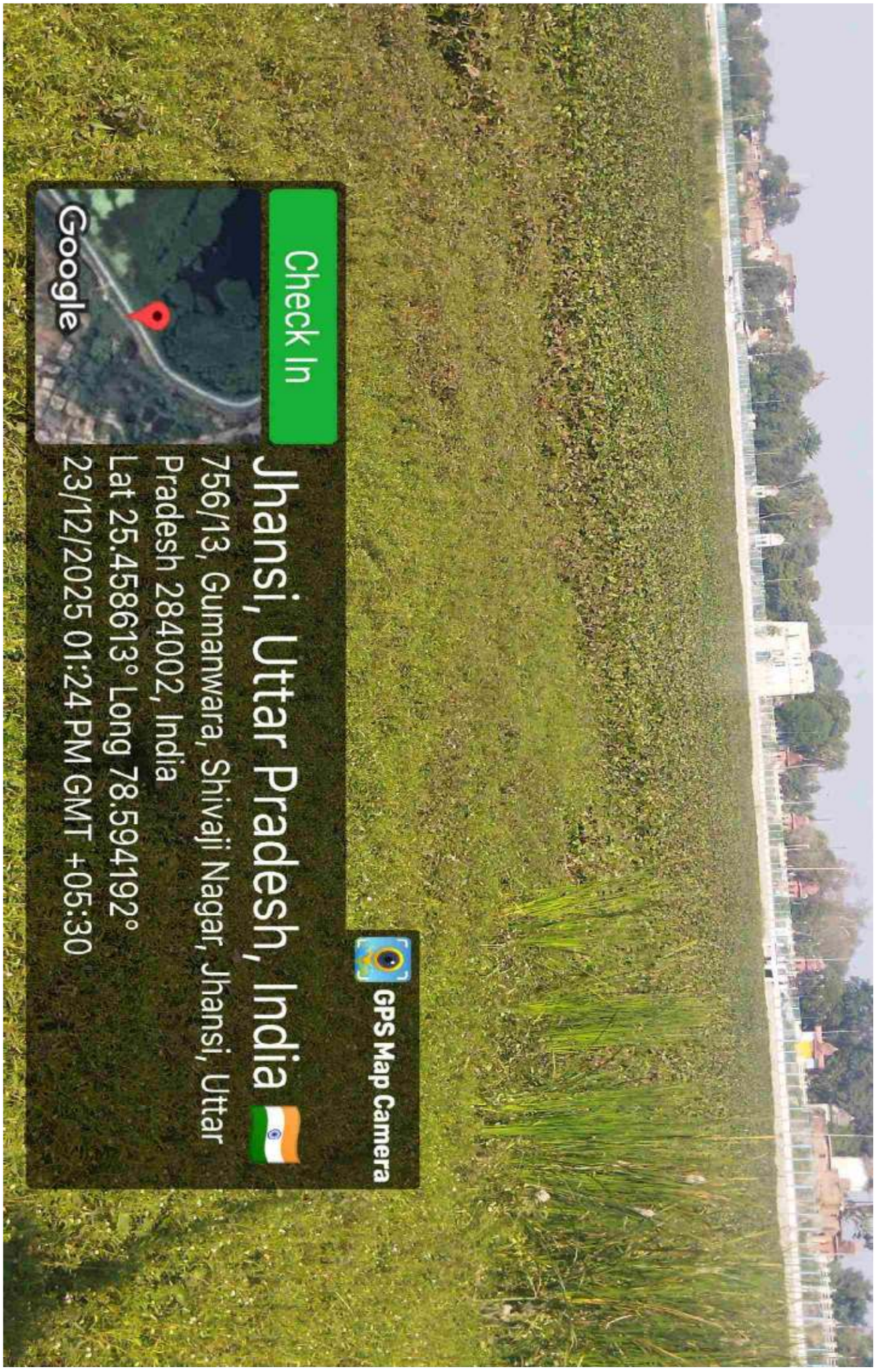
GPS Map Camera
Check In
Jhansi, Uttar Pradesh, India
Laxmi Gate Bahar, 65, Kali Mandir Ke Pass, Purana Sahar, Jhansi, Uttar Pradesh 284002, India
Lat 25.459667° Long 78.590289°
23/12/2025 01:07 PM GMT +05:30
Google

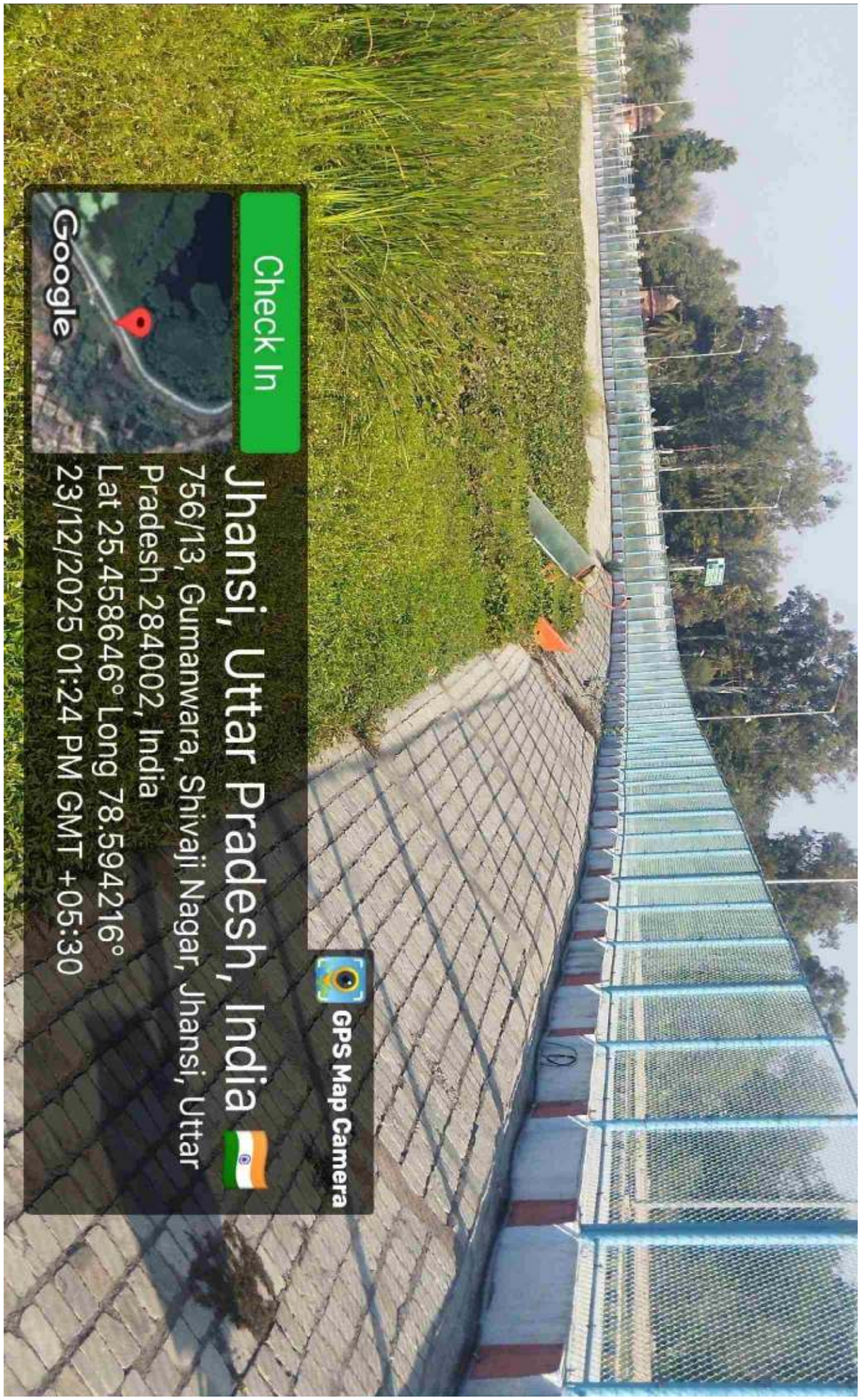
GPS Map Camera
Check In
Jhansi, Uttar Pradesh, India
Fh5r+97m, Shivaji Nagar, Jhansi, Uttar Pradesh
284002, India
Lat 25.458923° Long 78.591171°
23/12/2025 01:10 PM GMT +05:30
Google


GPS Map Camera
Check In
Jhansi, Uttar Pradesh, India
Fh5r+27g, Shivaji Nagar, Jhansi, Uttar Pradesh
284002, India
Lat 25.457648° Long 78.591011°
23/12/2025 01:12 PM GMT +05:30
Google

GPS Map Camera
Check In
Jhansi, Uttar Pradesh, India
Fh4r+cgr, New Galla Mandi Rd, Shivaji Nagar, Jhansi, Uttar Pradesh 284001, India
Lat 25.456676° Long 78.591143°
23/12/2025 01:13 PM GMT +05:30
Google

GPS Map Camera
Check In
Jhansi, Uttar Pradesh, India
2, Shivaji Nagar, Jhansi, Uttar Pradesh 284001, India
Lat 25.457139° Long 78.592362°
23/12/2025 01:20 PM GMT +05:30
Google


GPS Map Camera
Jhansi, Uttar Pradesh, India
756/13, Gumanwara, Shivaji Nagar, Jhansi, Uttar Pradesh 284002, India
Lat 25.458613° Long 78.594192°
23/12/2025 01:24 PM GMT +05:30
Check In
Google


GPS Map Camera
Jhansi, Uttar Pradesh, India
756/13, Gumanwara, Shivaji Nagar, Jhansi, Uttar Pradesh 284002, India
Lat 25.458646° Long 78.594216°
23/12/2025 01:24 PM GMT +05:30
Check In
Google

GPS Map Camera
Check In
Jhansi, Uttar Pradesh, India
Laxmi Tal Area, 1047, Narayan Bagh Rd, Shivaji Nagar, Jhansi, Uttar Pradesh 284002, India
Lat 25.461766° Long 78.593878°
23/12/2025 12:52 PM GMT +05:30
Google

GPS Map Camera
Check In
Jhansi, Uttar Pradesh, India
Fh6w+44r, Shivaji Nagar, Jhansi, Uttar Pradesh 284002, India
Lat 25.45981° Long 78.59522°
23/12/2025 01:27 PM GMT +05:30
Google

GPS Map Camera
Check In
Jhansi, Uttar Pradesh, India
Fh5w+89v, Narayan Bagh Rd, Gumanwara, Shivaji Nagar, Jhansi, Uttar Pradesh 284002, India
Lat 25.458729° Long 78.594535°
23/12/2025 01:25 PM GMT +05:30
Google

GPS Map Camera
Check In
Jhansi, Uttar Pradesh, India
Out Side, Unnao Gate Bahar, Nearby Mukti Dhaam, Anjani Nagar, Shivaji Nagar, Jhansi, Uttar Pradesh 284002, India
Lat 25.462514° Long 78.593049°
23/12/2025 12:55 PM GMT +05:30
Google

JHANSI SMART CITY
GPS Map Camera
Check In
Jhansi, Uttar Pradesh, India
Out Side, Unnao Gate Bahar, Nearby Mukti Dhaam, Anjani Nagar, Shivaji Nagar, Jhansi, Uttar Pradesh 284002, India
Lat 25.46252° Long 78.593052°
23/12/2025 12:55 PM GMT +05:30
Google